

S U P R E M E

C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.A.No. 1215/2005

DEHAL SINGH

Petitioner(s)

VERSUS

STATE OF H.P.

Respondent(s)

(With appln(s) for bail and office report)
 WITH APPEAL(CRL) NO. 1216 of 2005
 (With appln. for bail)

Date: 27/07/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
 HON'BLE MR. JUSTICE C.K. PRASAD

For Appellant(s) Mr. P.S.Mishra, Sr. Adv.
 In 1216/2005 Mr. J.S.Bhasin, Adv.
 Mr. D.k.Pandey, Adv.
 Mr. Upendra Mishra, Adv.
 Mr. T.Mahipal, Adv.

In 1215/05 Mr. Nagendra Rai, Sr. Adv.
 Mr. Shantanu Sagar, Adv.
 Mr. Smarhar Singh, Adv.
 Mr. J.S.Bhasin, Adv.
 Mr. S. Chandra Shekhar, Adv.

For Respondent(s)
 Mr. Naresh K.Sharma, Adv.

UPON hearing counsel the Court made the following
 O R D E R

After hearing the parties at length the Court
 reserved its orders in these matters.

[SUMAN WADHWA]
 COURT MASTER

[VINOD KULVI]
 COURT MASTER

Book cited are as under:

1. (2008) 16 SCC 417 @ 431
2. (2008) 16 SCC 398
3. (2007) 1 SCC 450
4. (2005) 9 SCC 773